

(b) whether only initial/preliminary work is being done here at present and material is sent to other cities such as Calcutta, Bombay and Bangalore for finishing; and

(c) if so, the remedial steps proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) and (b). No, Sir.

(c) Does not arise.

Grant of Recognition to Holy Child Auxilium H.S. School, New Delhi

7542. **SHRI RAMNATH DUBEY:** Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Holy Child Auxilium Higher Secondary School, R. K. Puram, New Delhi was granted recognition by the Central Board of Secondary Education only upto 30th April, 1980;

(b) whether it is also a fact that the recognition has not been extended beyond 30th April, 1980; and

(c) if so, the reasons therefor?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) Recognition to this school was given by the Director of Education, Delhi Administration,

(b) and (c). The Delhi High Court has held that 'recognition' is absolute and cannot be granted only for a limited period of time. Therefore, the question of extending the recognition beyond 30th April, 1980, does not arise.

Food for Work Programme in Cachar District

7543. **SHRI SONTOSH MOHAN DEV:** Will the Minister of RURAL RECONSTRUCTION be pleased to

state whether Government are aware that in view of the serious shortage of wheat and rice in the Cachar District, no programme under Food for Work could be implemented in the District and how Government propose to solve this problem?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): The Food for Work Programme could not be implemented in Cachar district due to the non-availability of adequate quantity of foodgrains from the F.C.I. depots in Cachar district. The positions has by now improved and overriding priority is being accorded to the implementation of Food for Work Programme in Cachar as well as other districts.

Temporary Teachers in Universities in Bihar

7544. **SHRI HARINATH MISRA:** Will the Minister of EDUCATION be pleased to state:

(a) whether the University Grants Commission is aware that about 2,000 teachers in different universities of Bihar, who have been working at present for a period of seven years or more, are still temporary;

(b) whether these teachers do not get annual increment, D.A., Provident Fund, study leave for doing Doctorate in their respective subjects even without pay;

(c) whether according to the Statute, a teacher, who has put in more than five years of service, is entitled to get study leave; and

(d) what steps Government or University Grants Commission propose to take through the Government of Bihar to remove the above-mentioned disabilities of temporary teachers?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) to (d). According to information